

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).31535/2009

(From the judgement and order dated 11/08/2009 in LPA No. 296/2009
of The HIGH COURT OF DELHI AT N. DELHI)

M/S ALLIED MOTORS LTD.

Petitioner(s)

VERSUS

M/S SHARAT PETROLEUM CORP.LTD.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief and office report)
(for final disposal)

Date: 24/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMAFor Petitioner(s) Ms.Diya Kapur, Adv.
Ms.Mahak Bhalla, Adv.
for M/S. Karanjawala & Co.,Advs.For Respondent(s) Mr. Parijat Sinha,Adv.
Mr.Anil Kumar Mishra, Adv.UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List on 11.10.2011.

Meanwhile, petitioner may file the reply to the affidavit.

(G.V.Ramana)
Court Master(Shashi Bala Vij)
Asstt.Registrar